

WEB COPY

WP No. 7504 of 2



Order QR

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 05-10-2026

CORAM

THE HON'BLE MR JUSTICE S. M. SUBRAMANIAM

AND

THE HON'BLE MR.JUSTICE R.RAJESH VIVEKANANTHAN

WP No. 7504 of 2026

CNR: {HCMA010443832026}

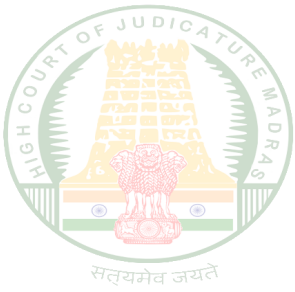
Saju Alex

Vs



..Petitioner(s)

1. The Zonal Officer
Greater Chennai corporation,
Zone 9 (Teynampet),
No 40, KB Dasan Road, Teynampet,
Chennai 18
2. The Deputy Commissioner of Police -
Traffic (south)
Joint Commissioner office campus,
Police Office Road, St. Thomas Mount,
Chennai 16
3. The Assistant Commissioner of Police
E-3 Teynampet Police station,
No. 494 Anna Salai, Teynampet,
Chennai 18
4. Ramesh
5. The Chief Secretary To Government Of
Tamil Nadu,
Fort St. George, Chennai - 9.
6. The Principal Secretary To Government,
Home Department, Fort St. George,
Chennai.
(R5, R6 Suo motu impleaded vide order
dated 25.02.2026 made in WP.7504/2026)



..Respondent(s)

Writ Petition filed under Article 226 of the Constitution of India issuing writ of mandamus directing the 1st to 3rd respondents to take appropriate actions in accordance with law to remove the encroachments and stop the illegal parking of vehicles and carrying out of unauthorised automobile repair works by the 4th respondent and his men on the scheme road, Ellaimman Colony, Teynampet, Chennai 18 wherein the petitioner's residential building is facing and entrance is situated.

For Petitioner(s): Mr.V.B.R Menon

For Respondent(s): Mr. D.B.R. Prabhu
Standing Counsel For R1
Mr.M.Dinesh
Government Advocate (Crl. Side) for R2 & 3
Mr.G.Abraham Prabhu
Additional Government Pleader for R5&6
No appearance for R4

ORDER

(Order of the Court was made by S.M.Subramaniam J.)

Collection of property tax, water tax, license fee etc. by Corporation mandates them to provide services to the people residing in the city. It is a corresponding duty vests on the authorities and failure on their part has to be viewed seriously. On the one hand, the property taxes, electricity charges, infrastructure charges, planning permission charges and other statutory levies are being enhanced periodically. On the other hand, the services provided by the Corporation, such as laying



of good motorable roads, provision of encroachment-free footpaths and other basic amenities essential for public health and well-being of the citizens residing in Chennai, are found to be grossly inadequate. This situation warrants serious consideration and immediate attention on the part of the Government as well as the Greater Chennai Corporation.

2. When a citizen fails to remit property tax or electricity charges, the authorities are swiftly initiating coercive action, including disconnection of services, etc. However, the same alacrity is not shown in discharging their corresponding duty to provide better civic infrastructure, including encroachment-free footpaths and other minimum basic facilities. Despite the directions issued by this Court on 28.04.2025, the respective Government Counsels appearing on behalf of the Corporation as well as the Police authorities are insensitive and they are attempting to take undue advantage of listing of the matters after long intervals. Such practice, at no circumstances be encouraged by this Court.

3. Authorities are expected to identify the strategically important places and ensure that footpaths in those locations are made free from encroachments in order to have free flow of traffic and enabling the road users / walkers to use footpaths. The insensitiveness shown by the



authorities will not be viewed lightly by this Court. Thus, two weeks time is granted to file action taken report as well as the proposed action initiated for providing better infrastructure facilities, encroachment-free footpaths to the benefit of the people residing in and around Chennai city.

4. Post the matter on 26.10.2026.

(S.M.S.,J.) (R.R.V.,J.)
05-10-2026

Index: Yes/No

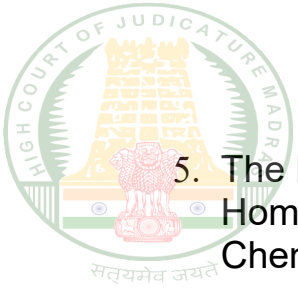
Speaking/Non-speaking order

Neutral Citation: Yes/No

GD

To

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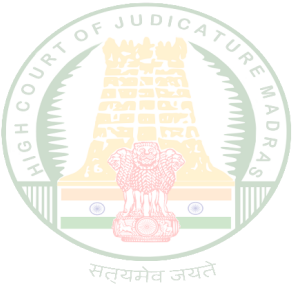
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**S.M.SUBRAMANIAM, J.
AND
R.RAJESH VIVEKANANTHAN, J.**

GD

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